

1 WP-9514-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 21st OF APRIL, 2025

WRIT PETITION No. 9514 of 2025

VISNUDHAR URMALIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Kaustubh Shankaer Jha - Advocate for petitioner.

Shri Ritwik Parashar - Govt. Advocate for respondents/State on

advance notice.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The petitioner has filed this petition seeking the following reliefs :-

"i. That this Hon'ble Court may kindly call for the entire revenue records pertaining to the land situated at Khasra No. 222/1, Gram Mau, Patwari Halka Vanshipur, Tehsil Maihar, District Maihar, Madhya Pradesh to ascertain the illegality and manipulation in land transactions and mutation entries in revenue records.

ii. That this Hon'ble Court may kindly issue a writ in the nature of mandamus, directing the respondent authorities to conduct a thorough inquiry and take appropriate action to safeguard the public land from illegal usurpation by private individuals.

iii. That this Hon'ble Court may further issue a writ in



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the nature of mandamus, directing the respondent authorities to rectify the revenue records and nullify any fraudulent sale deeds executed in violation of the land's designated status.

iv. Any other suitable relief deemed fit in the facts and circumstances of the case, may also kindly be granted together the cost of this petition."

In view of the averments made in the present petition, we hereby dispose of the same by directing respondent No.2/Collector to look into the representation dated 11.02.2025 (Annexure-P/6) and look whether there is any manipulation in revenue record and take final decision after noticing all parties affected and concerned. If any substance is found therein then he shall take action for removing the unauthorised encroachment over the land by putting a notice to all the concerned parties in accordance with law. Let it be done within a period of two months from the date of receipt of certified copy of this order. The decision so taken by the respondents shall be communicated to the petitioner within a period of seven days thereafter.

It is needless to say that if the petitioner is still aggrieved by the action taken by the respondents, he may challenge the same before an appropriate forum in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

SKM